## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CP-321/ND/2017

In the matter of Nexus Tradex Ltd

.. PETITIONER

SECTION:

Under Section 252 (3)

Order delivered on 01.2.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

: Ms. Deepti Grover, Advocate

For the Respondent/Corporate Debtor: -

For the Intervener

: Mr. Manish Raj, Company Prosecutor

## **ORDER**

Due to paucity of time arising out of sitting in the Double Bench, the matter was not able to be taken up. Hence, the same is adjourned to 20.2.2018.

List on 20.2.2018

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 01.2.2018